

Renewal period in employment exchanges

5654. SHRI YASHWANTRAO

GADAKH PATIL :
 SHRI SRIBALLAV PANIGRAHI:
 DR. B. L. SHAILESH :
 SHRI MANIK REDDY :
 SHRIMATI D.K. BHANDARI :

Will the Minister of LABOUR be pleased to state :

(a) whether Government have referred the question of reducing the renewal period in employment exchanges from three years to one year to the Working Group on National Employment Services;

(b) if so, the recommendation of the Working Group; and

(c) the decision taken by Government ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b). The question of reducing the renewal period in Employment Exchanges from 3 years to 1 year was discussed in a Special Meeting of the Working Group on National Employment Services held at New Delhi on 11th and 12th March, 1986. No consensus could be reached and the consideration of the issue has been deferred.

(c) Does not arise.

EPF arrears outstanding against unexempted establishments

5655. SHRI NARESH CHANDRA CHATURVEDI : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Provident Fund arrears of unexempted establishments, which the Employees' Provident Fund Organisation administers, which were Rs. 31.36 crores on 31 March, 1982, have sharply increased to Rs. 52.29 crores as on 31 March, 1985.

(b) if so, the special reasons for such sharp increase in arrears in two years;

(c) whether this dismal performance reflects on the efficiency of Central Provident Fund Commissioner's Office; and

(d) if so, the remedial steps proposed to be taken ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA). (a) Yes, Sir.

(b) The increase in arrears could be generally attributed to :

- (1) Industrial sickness.
- (2) Inadequacy of penalties imposed on the defaulters by the Courts;
- (3) Stay orders issue by the Courts;
- (4) Pendency of reconstruction schemes ordered by the Courts;
- (5) Closures/lock out of establishments;
- (6) Slow progress in the realisation of the outstanding dues through the revenue recovery machinery of the State Governments;
- (7) Cancellation of exemption in respect of certain large establishment for default in transfer of provident fund accumulations and consequent addition in the arrears.

(c) No, Sir. The performance of the organisation could be better judged from the provident fund contribution actually realised during the period, which was as given below :

Year	Rupees in crores
1981-82	3243.96
1982-83	3697.41
1983-84	4204.25
1984-85	4744.73

(d) Does not arise.

Vacant posts in AIR

5656. SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) total number of posts in the AIR at the level of the Deputy Director General and various grades of Station Director as on 1 January, 1986;